

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 395 of 2015 in DFR No. 1665 of 2015**

**Dated: 18<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**RDM Care (India) Pvt. Ltd. ... Appellant(s)  
Versus  
Madhya Pradesh Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan, Mrs. Swapna Seshadri, Mr. Sandeep Rajpurohi and Ms. Neha Garg

Counsel for the Respondent(s) : Mr. C. K. Rai and Mr. Pramhans for R.1  
Mr. Manoj Dubey for R.2

**ORDER**

A review order in this matter was passed on 30.04.15 and the same was communicated to the appellant on 05<sup>th</sup> May, 2015. The instant appeal has been filed on 03<sup>rd</sup> Sept. 2015 with a delay of about 162 days. There is a delay of 45 days, excluding the 45 days prescribed in the Electricity Act, 2003 for filing the appeal, in filing the instant appeal against the Review Order.

The learned counsel for the applicant/appellant prays for some other day for hearing on condonation of delay application.

Post this matter for hearing on 'delay' on **18<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt